

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.214 - IA/181(AHM)2021
In
CP(IB) 633 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

MP Resources

.....Applicant

V/s

ARC Lamcraft Pvt Ltd

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Vinodkumar Shah, PCS

For the Respondent

: Ex-parte

ORDER

IA/181(AHM)2021

Learned PCS appears for the applicant submits that in terms of order dated he has filed synopsis on 10.01.2024 vide Inward Diary No. 255. Since Resolution Plan has been approved in this matter by this Tribunal vide order dated 05.04.2024 and as per Resolution plan this application is to be taking care by the Successful Resolution Applicant. Learned PCS seeks time to seek instruction and take steps, accordingly, to amend the cause title of the present application.

Re-list on 02.07.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)